

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The B.Sc. (Hon.) Physiotherapy and Occupational Therapy courses of Institute of Physically Handicapped which are of three and half years duration are affiliated to University of Delhi. These courses are being conducted as per the requirement of University of Delhi. Even though duration of OT/PT courses in some of the institutes is four and half years, on mere difference in duration, the comparison can not be made.

(c) to (e) The Physiotherapy and Occupational therapy courses of IPH have been brought under the purview of Rehabilitation Council of India (RCI). The duration of the courses will be decided by RCI.

Protection of Cows

268. SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

SHRI JANARDAN PRASAD MISRA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cows are not being given proper protection in various parts of the country;

(b) if so, the steps taken for providing protection to cows; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) One of the Directive Principles of State Policy enjoins that "the State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter of cows and calves and milch and draught cattles." However, under List-II of the Seventh Schedule of the Constitution, the preservation of cattle is a matter on which the State Legislature have exclusive power to legislate upon.

The following State Governments/Union Territories have enacted legislation relating to prevention of slaughter of cow and its progeny.

Andhra Pradesh, Assam, Bihar, National Capital Territory of Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, West Bengal, Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman-Diu and Pondicherry.

However, State of Arunachal Pradesh, Kerala, Meghalaya, Mizoram, Nagaland, Tripura and Union Territory of Lakshadweep have not undertaken any such legislation.

[English]

Revival of the Ayurvedic System of Medicine

269. SHRI PANKAJ CHOUDHRY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to revive the Ayurvedic System of Medicine and to conduct an intensive scientific research, analysis and experiment on it keeping in view the importance of Indian system of medicines in the World of Medicines;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) In order to promote and propagate Indian system of medicines which includes Ayurveda, Siddha, Unani, Yoga, Naturopathy and Homoeopathy, the Government has already set up an independent Department of Indian Systems of Medicine and Homoeopathy (ISM&H) under the Ministry of Health and Family Welfare in March, 1995. The Department has identified the thrust areas for the development and promotion of these systems including Ayurveda. They are education, standardisation of drugs, enhancing availability of raw materials, research and development, information education and communication and involvement in national health programmes. Schemes have been taken up around these thrust areas. For undertaking systematic research in Ayurvedic system of medicine there is already a Research Council by the name Central Council for Research in Ayurveda and Siddha (CCRAS) under the Department of ISM&H which is engaged in scientific research and other researches for further development of Ayurveda system of medicine so that the system could play a more effective role in providing better health care delivery to the citizens of this country.

Oil Exploration Agreements

270. SHRI CHINMAYANAND SWAMI :

SHRI MAHBOOB ZAHEDI :

SHRI AJAY MUKHOPADHYAY :

SHRI LAKSHMAN SETH :

SHRI SUNIL KHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have signed collaboration agreements with Indian and foreign companies for 18 regions to accelerate the efforts in oil exploration and production;

(b) If so, the details of the contracts awarded so far along with the names of companies and terms of agreement;

(c) the number of such oilfields for which the contracts have been awarded and the estimated oil reserve in each of these fields;

(d) the estimated amount of investment to be incurred therein; and

(e) the number of contracts being implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Since 1972, Government has signed 22 contracts for exploration blocks for exploration of oil and gas and 17 contracts for development and production of discovered fields. Details of the contracts are given in the enclosed Statement-I. The contracts of exploration blocks are production sharing contracts with a contract period in case of crude oil and associated gas, of upto 25 years.

Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with company being paid for the share of oil at international prices. Provision for participation by ONGC/OIL in the venture at the exploration and/or the development stage has been made and ONGC/OIL can take a participating interest of upto 40% in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources. No expenditure is incurred by Government of India under these contracts. The contracts for 5 medium sized discovered fields have been signed between Govt., ONGC or OIL has a 40% participating interest in the venture. For small sized fields, contracts have been signed between Govt. and successful bidding companies and ONGC/OIL does not have any participation in small sized field contracts. Contractors are required to pay

all statutory levies and bonuses. Contractors are exempted from payment of import duties. Govt. has the first right of refusal to purchase entire oil produced under these contracts at international prices. Provisions have also been made on marketing of natural gas.

(c) As regards exploration blocks, except for two blocks the prospects in these blocks are yet to be probed/established through exploratory/development drilling the estimation of oil/gas reserves within the block has not been made. In case of one exploration blocks namely CY-OS-90/1, there is production with estimated ultimate reserves of 7.45 MMT and one exploration block KG-OS-90/contracts has closed. For 17 PSCs discovered fields, ultimate reserves have been indicated in the enclosed Statement-II.

(d) the estimated amount of expenditure in these blocks and fields is likely to be about of the order of US \$ 2.0 billion.

(e) Work in these blocks/fields are at various stages of implementation as per the terms of respective contracts.

Statement-I

List of 22 exploration blocks for which contracts have been signed since 1992

Sl. No.	Block	Name of Company/ Consortium	
1	2	3	4
i)	KG-OS-90/1	Hardy Oil & Gas, U.K. Hindustan Oil Exploration Company (HOEC), India Niko Resources, Canada Nagarjuna Fertilizers & Chemicals Ltd. India	Contract closed
ii)	GN-ON-90/3	HOEC, India Mafatal Industries, India	
iii)	CY-OS-90/1	Hardy Oil & Gas U.K. HOEC, India Tata Petrodyne Ltd., India	Under commercial production.
iv)	RJ-ON-90/1	Shell India Production Development B.V., Netherlands	
v)	BB-OS/5	Essar Oil Ltd., India	
vi)	CY-OS/2	Hardy Oil & Gas, U.K. HOEC, India Tata Petrodyne Ltd., India	
vii)	RJ-ON-90/4	Essar Oil Ltd., India Polish Oil & Gas Co., Poland	

1	2	3	
viii)	RJ-ON-90/5	Essar Oil Ltd., India Polish Oil & Gas Co., Poland	
ix)	CB-OS/1	Hardy Oil & Gas, U.K. HOEC, India Tata Petrodyne Ltd., India	
x)	GK-ON-90/2	Okland International LDC, USA	
xi)	GK-OS/5	Okland International LDC, USA	
xii)	CB-ON/1	Okland International LDC, USA	
xiii)	AA-ON/3	Okland International LDC, USA	
xiv)	CB-ON/3	Essar Oil Ltd.	
xv)	KG-ON/1	Tullow Oil Plc., Ireland JTI, USA Larsen & Toubro Ltd., India	
xvi)	GK-OSJ/1	Tullow Oil Plc., Ireland JTI, USA Larsen & Toubro Ltd., India	
xvii)	KG-OS/6	Cairns Energy, Australia Videocon International Ltd., India	
xviii)	CB-OS/2	Cairns Energy, Australia Tata Petrodyne Ltd., India	
xix)	AAP-ON-94/1	Hindustan Oil Exploration Company Ltd. (HOEC), India General Fibres Dealers Ltd., India	
xx)	GK-ON/4	Phoenix Overseas Ltd., India	
xxi)	RJ-ON/6	Phoenix Overseas Ltd., India	
xxii)	CR-ON-90/1	Essar Oil Ltd.-HOEC	

Statement-II

List of 18 discovered fields for which contracts have been signed

Sl. No.	Field	Name of Company/ Consoirtium % Participating interest	Ultimate Reserves (Oil+OEG) In MMT (ultimate pre-PSC Reserves)
1	2	3	4
i)	Panna & Mukta	Enron Exploration Company, USA (30 %) Reliance Industries Ltd., India (30%) ONGC (40 %)	37.29
ii)	Mid & South Tapti	Enron Exploration Company, USA (30%) Reliance Industries Ltd., India (30%) ONGC (40%)	31.16

Medium-sized fields :

i)	Panna & Mukta	Enron Exploration Company, USA (30 %) Reliance Industries Ltd., India (30%) ONGC (40 %)	37.29
ii)	Mid & South Tapti	Enron Exploration Company, USA (30%) Reliance Industries Ltd., India (30%) ONGC (40%)	31.16

1	2	3	4
iii)	Ravva	Cairns Energy, Australia (22.5%) Ravva (Oil) Singapore, Singapore (12.5%) Videocon Petroleum, India (25%) ONGC (40%)	17.94
iv)	Kharsang	Geopetrol International, France (25%) Enpro India Ltd., India (25%) Geoenpro Ltd., India (10%) Oil India Ltd. (40%)	4.68

Small-sized fields :

v)	Hazira	Niko Resources, Canada (33%) GSPC, India (67%)	negligible
vi)	Bhandut	Niko Resources, Canada (33%) GSPC, India (67%)	-do-
vii)	Matar	Niko Resources, Canada (33%) GSPC, India (67%)	-do-
viii)	Cambay	Niko Resources, Canada (33%) GSPC, India (67%)	2.69
ix)	Sabarmati	Niko Resources, Canada (33%) GSPC, India (67%)	negligible
x)	Asjol	Petrodyne Inc., USA (10%) HOEC, India (40%) GSPC, India (50%)	0.10
xi)	Dholka	Joshi Technology Inc., USA (50%) L & T, India (50%)	negligible
xii)	Wavel	Joshi Technology Inc., USA (50%) L & T, India (50%)	-do-
xiii)	PY-1	Mosbacher Energy, USA (50%) Petrodyne Inc., USA (10%) HOEC, India (40%)	4.80
xiv)	Indrora	Selan Exploration Technology Ltd., (100%)	negligible
xv)	Bakrol	-do-	-do-
xvi)	Lohar	-do-	-do-
xvii)	Baola	Interlink Petroleum Ltd., (100%)	-do-

Primary Health Centres

271. SHRI MANIKRAO HODLYA GAVIT :
SHRI D.S. AHIRE:
SHRI RANJIB BISWAL :
- Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :
- (a) the number of Primary Health Centres and